$~O-1

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

I.A. 45300/2024
IN
\+ CS(COMM) 1028/2024

ANI MEDIA PVT. LTD. .....Plaintiff
Through: Mr. Sidhant Kumar, Ms. Megha Saha and Mr. Lahar Jain, Advocates

versus

OPEN AI OPCO LLC .....Defendant
Through: Mr. Amit Sibal, Sr. Advocate with Mr. Nirupam Lodha, Mr. Madhav Khosla, Mr. Gautam Wadhwa, Mr. Abhi Udai Singh Gautam, Ms. Rebecca Cardoso and Mr. Rajat Bector, Advocates
Mr. Shashank Mishra, Ms. Akshi Rastogi and Mr. Parv Kaushik, Advocates for Intervenor Broadband India Forum

CORAM:
HON'BLE MR. JUSTICE AMIT BANSAL

O R D E R

% 27.07.2026

1. The matter is listed on office noting.

2. The judgment in I.A. 45300/2024 was pronounced on 24th July, 2026.

3. Inadvertently, the judgment referred to in paragraph 80 has been mentioned as "***Bartz v. Anthropic*** (supra)" instead of "***Richard Kadrey v. Meta Platforms***".

4. Accordingly, the reference to "***Bartz v. Anthropic*** (supra)" in

This is a digitally signed order.
The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.
The Order is downloaded from the DHC Server on 14/11/2026 at 21:00:58

paragraph 80 shall read as "***Richard Kadrey v. Meta Platforms,*** Inc., 3:23-cv-03417, (N.D. Cal.)".

5. The corrected judgment in terms of the above order be uploaded.

AMIT BANSAL, J

JULY 27, 2026
ds

This is a digitally signed order.
The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.
The Order is downloaded from the DHC Server on 14/11/2026 at 21:00:58